

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 236/TT/2018**

- Subject** : Approval of transmission tariff from COD to 31.3.2019 of Asset 1-Part of 400 kV D/C Navsari Boisar transmission line from AP 18 to AP 38/0 through LILO point of 400 kV D/C Navsari Boisar at Magarwada GIS (23B/0) (D/C portion strung on M/C Twin-Twin portion comprising of 400 kV D/C Navsari-Boisar and 400 kV D/C Vapi-Kudus) and Part of 400 kV D/C Vapi-Kudus transmission line from AP 38/0 to AP 44 and Asset 2-Part of 400 kV D/C Vapi-Kudus transmission line from 104/0 to Kudus (MSETCL) Sub-station and associated bays at Kudus (MSETCL) Sub-station under “Western Region System Strengthening Scheme-V” in Western Region.
- Date of Hearing** : 28.2.2019
- Coram** : Shri P.K. Pujari, Chairperson  
Dr. M. K. Iyer, Member  
Shri I. S. Jha, Member
- Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : Madhya Pradesh Power Management Company Ltd. (MPPMCL) and 12 others
- Parties present** : Shri S.S. Raju, PGCIL  
Shri Vivek Kumar Singh, PGCIL  
Shri S. K. Venkatesan, PGCIL  
Shri Amit Yadav, PGCIL  
Shri Zafrul Hasan, PGCIL  
Shri Mukesh Kori, MPPMCL

**Record of Proceedings**

The representative of the petitioner submitted that the instant petition is filed for determination of tariff under “Western Region System Strengthening Scheme-V” in Western Region. He submitted that as per the Investment Approval dated 30.11.2007, the instant assets were scheduled to be put into commercial operation within 33 months



and accordingly the scheduled COD was 26.9.2010. He submitted that the instant assets were put into commercial operation in parts on 1.3.2015 and 31.12.2017 and thus there is a time over-run in case of the instant assets. He submitted that some of the associated elements under the transmission system were granted tariff in Petition Nos. 412/TT/2014 and 207/TT/2017 and stated that the time over-run in those elements was condoned by the Commission and requested to condone the time over-run in case of the instant assets also. He submitted that the estimated completion cost is higher than the initial FR cost. However, it is within the RCE and requested to allow the tariff as claimed in the petition.

2. The Commission further directed the petitioner to submit the following information, on affidavit by 18.3.2019 with an advance copy to the respondents:-

- (i) Documents in support of rate of interest, date of drawl and repayment schedules (as per Form-9c) of SBI Loans deployed for the Asset-I and Asset-II. If there is any default in interest payment on loan, provide the details;
- (ii) Statement of discharge of the initial spares, if any, during the period for all the assets;
- (iii) The details of incidental expenditure incurred (IEDC) during the period of delay in commissioning of all the assets (i.e. from scheduled COD to actual COD) along with the liquidated damages recovered or recoverable, if any.

3. The Commission also directed the petitioner to submit the information within the time specified and observed that no further time shall be granted.

4. After hearing the petitioner, the Commission reserved the order in the petition.

By order of the Commission

sd/-  
(T. Rout)  
Chief (Law)

